

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-84/2003/257/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Sri Satya Nath Sarma,  
District and Sessions Judge,  
Bongaigaon, Assam.

Dated Guwahati the 19<sup>th</sup> January, 2022.

Sub: **Casual leave with station leave permission.**

Ref:- Your letter No.DJB. I-11/2022/305 dtd 17<sup>th</sup> January, 2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 24.01.2022 and permission to leave the station with your official vehicle, at own cost, from the evening of 21.01.2022 till the morning of 27.01.2022**, as prayed for. Further, the Civil Judge & Assistant Sessions Judge, Bongaigaon and in her absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

**JT.REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-84/2003/258/A, dated , 19-01-2022

Copy to:

1. The Project Manager, Gauhati High Court.

*S.N. 19/1/22*  
**JT.REGISTRAR (VIGILANCE)**  
*Rds*